

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA. No. (IB)-161(ND)/2017

IN THE MATTER OF:

M/s Tata Captial Financial Services Ltd. APPLICANT / PETITIONER
Vs
M/s Amrapali Infrastructure Pvt. Ltd. RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.09.2017

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (Technical)

For the APPLICANT / PETITIONER :- Mr. Sanjeev Goyal, Advocate
Mr. Varun Bedi, Legal Officer

For the Corporate Debtor :- Mr. Alok Aggarwal, Advocate
Ms. Rati Tandon, Advocate

ORDER

It has been brought to our notice that against the financial debtor namely M/s Amrapali Infrastructure Pvt. Ltd. already CP. No. IB 123(PB)/2017 was filed which has been heard and orders are reserved. In this case also the Order is Reserved.

— Sd —

(CHIEF JUSTICE M. M. KUMAR)
PRESIDENT

Sd-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)